

year 2022-23, and the Audit Report thereon.

- (b) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 255/18/24]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 26 of the National Bank for Financing Infrastructure and Development Act, 2021: -

- (a) Annual Report and Accounts of the National Bank for Financing Infrastructure and Development, Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Summary of the working of the above Bank.

[Placed in Library. See No. L. T. 251/18/24]

V. A copy (in English and Hindi) of the Separate Audit Reports of the Comptroller and Auditor General of India on the accounts of the Stressed Assets Stabilization Fund (SASF), Mumbai, for the year ended 31st of March, 2023.

[Placed in Library. See No. L. T. 249/18/24]

Notification of the Ministry of Health and Family Welfare

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): Sir, I lay on the Table, a copy (in English and Hindi) of the Ministry of Health and Family Welfare Notification Number G.S.R. 332(E), dated the 18th June, 2024, publishing the Medical Termination of Pregnancy (Amendment) Rules, 2024, under sub-section (3) of Section 6 of the Medical Termination of Pregnancy Act, 1971.

[Placed in Library. See No. L. T. 219/18/24]

I. Notifications of the Ministry of Corporate Affairs

II. Report and Accounts (2022-23) of the Indian Institute of Corporate Affairs (IICA), Gurugram, Haryana; and Investor Education and Protection Fund Authority, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI

HARSH MALHOTRA): Sir, I lay on the Table:—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (1) G.S.R. 107(E)., dated the 14th February, 2024, publishing the Companies (Registration Offices and Fees) Amendment Rules. 2024.
- (2) G.S.R. 403., dated the 15th July, 2024, publishing the Companies (Management and Administration) Amendment Rules, 2024.
- (3) G.S.R. 404(E)., dated the 15th July, 2024, publishing the Companies (Significant Beneficial Owners) Amendment Rules, 2024.
- (4) G.S.R. 411(E)., dated the 16th July, 2024, publishing the Companies (Incorporation) Amendment Rules, 2024.
- (5) G.S.R. 412(E)., dated the 16th July, 2024, publishing the Companies (Appointment and Qualification of Directors) (Amendment) Rules, 2024.
- (6) G.S.R. 413(E)., dated the 16th July, 2024, publishing the Nidhi (Amendment) Rules, 2024.

[Placed in Library. For (1) to (6) See No. L. T. 272/18/24]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 63 of the Competition Act, 2002:-

- (1) S.O. 1130(E)., dated the 7th March, 2024, enhancing, on the basis of the wholesale price index and exchange rate of rupee, the value of assets and the value of turnover, by One hundred and fifty percent for the purposes of section 5 of the said Act, from the date of publication of this notification in the Official Gazette.
- (2) S.O. 1131(E)., dated the 7th March, 2024, exempting certain enterprises, as mentioned therein, from the provisions of Section 5 of the said Act for a period of two years from the date of publication of this notification in the Official Gazette.

[Placed in Library. For (1) and (2) See No. L. T. 274/18/24]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 64 of the Competition Act, 2002:-

- (1) No. L-3(4)/Reg-L.P./2023-24., dated the 20th February, 2024, publishing the Competition Commission of India (Lesser Penalty)

Regulations, 2024.

- (2) No. CCI/Reg-C.R./2024., dated the 6th March, 2024, publishing the Competition Commission of India (Commitment) Regulations, 2024.
- (3) No. CCI/Reg-S.R./2024., dated the 6th March, 2024, publishing the Competition Commission of India (Settlement) Regulations, 2024.
- (4) No. B-14011/2/2024-ATD-II., dated the 6th March, 2024, publishing the Competition Commission of India (Determination of Turnover or Income) Regulations, 2024.
- (5) No. L-3(2)/ Regl.-Gen. (Amdt.)/ 2024/ CCI., dated the 10th March, 2024, publishing the Competition Commission of India (General) Amendment Regulations, 2024.

[Placed in Library. For (1) to (5) See No. L. T. 275/18/24]

(iv) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. B-14011/1/2024-ATD-II., dated the 6th March, 2024, publishing the Competition Commission of India (Determination of Monetary Penalty) Guidelines, 2024, issued under sub-section (1) and (3) of Section 64B of the Competition Act, 2002.

[Placed in Library. See No. L. T. 622/18/24]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (1) IBBI/2023-24/GN/REG107., dated the 31st January, 2024, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2024.
- (2) IBBI/2023-24/GN/REG108., dated the 31st January, 2024, publishing the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) (Amendment) Regulations, 2024.
- (3) IBBI/2023-24/GN/REG109., dated the 31st January, 2024, publishing the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) (Amendment) Regulations, 2024.
- (4) IBBI/2023-24/GN/REG110., dated the 31st January, 2024, publishing the Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2024.
- (5) IBBI/2023-24/GN/REG111., dated the 31st January, 2024, publishing the

Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2024.

- (6) IBBI/2023-24/GN/REG112., dated the 12th February, 2024, publishing the Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2024.
- (7) IBBI/2023-24/GN/REG113., dated the 15th February, 2024, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Amendment) Regulations, 2024.

[Placed in Library. For (1) to (7) See No. L. T. 273/18/24]

II. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Indian Institute of Corporate Affairs (IICA), Gurugram, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 623/18/24]

- (ii) (a) Annual Report of the Investor Education and Protection Fund Authority, New Delhi, for the year 2022-23.
- (b) Annual Accounts of the Investor Education and Protection Fund Authority, New Delhi, for the year 2022-23, and the Audit Report thereon.
- (c) Statement by Government accepting the above Report.
- (d) Statement showing reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 624/18/24]

Notification of the Ministry of Consumer Affairs, Food and Public Distribution

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री (श्रीमती निमुबेन जयंतीभाई बांभणिया): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

A copy (in English and Hindi) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No.